



# राजपत्र, हिमाचल प्रदेश

## हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

बुधवार, 17 सितम्बर, 2025 / 26 भाद्रपद, 1947

हिमाचल प्रदेश सरकार

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

*Dated, the 21st August, 2025*

**No. HHC/Estt. 3(642)/2009.**— 30 days commuted leave Le. 04 days on and with effect from 07-07-2025 to 10-07-2025 and 26 days on and with effect from 14-07-2025 to 08-08-2025

130—राजपत्र / 2025—17—09—2025

(5793)

with permission to suffix Second Saturday & Sunday fell on 09-08-2025 & 10-08-2025, is hereby sanctioned, *ex-post facto*, in favour of Shri Dayal Singh Thakur, Court Master of this Registry

Certified that Shri Dayal Singh Thakur, has joined the same post and at the same station from where he had proceeded on leave after the expiry of the above leave period.

Certified that Shri Dayal Singh Thakur, would have continued to officiate the same post of Court Master but for his proceeding on leave.

By order,

Sd/-  
Registrar General.

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**HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**

**NOTIFICATION**

*Dated, the 20th August, 2025*

**No. HHC/GAZ/14-324/2011.**— Hon'ble the Chief Justice has been pleased to grant 15 days paternity leave *w.e.f.* 19-08-2025 to 02-09-2025 in favour of Sh. Vishal Bhamnotra, Senior Civil Judge-*cum*-CJM, Kinnaur at Reckong Peo.

Certified that Sh. Vishal Bhamnotra is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Sh. Vishal Bhamnotra would continue to hold the post of Senior Civil Judge-*cum*-CJM, Kinnaur at Reckong Peo, but for his proceeding on leave for the above period.

By order,

Sd/-  
Registrar General.

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**HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**

**NOTIFICATION**

*Dated, the 22nd August, 2025*

**No. HHC/Admn. 6(23)/74-XVII.**— Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare the Senior Civil Judge-*cum*-ACJM, Rampur Bushahr as Drawing and Disbursing Officer in respect of the Court of Senior Civil Judge-*cum*-CJM, Kinnaur at Reckong Peo and also the

Controlling Officer for the purpose of salary, T.A. etc. in respect of Class II to IV establishments attached to the aforesaid Court under Major head "2014—Administration of Justice" during the paternity leave period of Sh. Vishal Bhamnotra, Senior Civil Judge-cum-CJM, Kinnaur at Reckong Peo *w.e.f.* 19-08-2025 to 02-09-2025 or till he returns from leave.

By order,

Sd/-  
Registrar General.

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**HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**

**NOTIFICATION**

*Dated, the 13th August, 2025*

**No. HHC/Admn.6 (23)/74-XVII.**— Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare the Civil Judge-cum-JMFC-II, Rohru as Drawing and Disbursing Officer in respect of the Court of Senior Civil Judge-cum-ACJM-I, Rohru and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of the Class II to IV establishments attached to the aforesaid Court under Major head "2014—Administration of Justice" during the earned leave period of Sh. Anish Kumar, Sr. Civil Judge-cum-ACJM-I, Rohru *w.e.f.* 18-08-2025 to 27-08-2025 with permission to prefix Gazetted holidays and Sunday falling from 15-08-2025 to 17-08-2025 or till he returns from leave.

By order,

Sd/-  
Registrar General.

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**HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**

**NOTIFICATION**

*Dated, the 21st August, 2025*

**No. HHC/Admn. 16(22)75-VI.**—Hon'ble the Chief Justice, in exercise of the powers vested in him u/s 139(b) of the Code of Civil Procedure, 1908, Section 333(1)(b) of the Bharatiya Nagarik Suraksha Sanhita, 2023 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007, has been pleased to appoint Sh. Virender Negi (HIM/6/2018), Advocate as Oath Commissioner at Paonta Sahib, H.P. for a period of two years *w.e.f.* 28-08-2025, for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order, of Hon'ble the Chief Justice

Sd/-  
Registrar (Administration).

**HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**

## NOTIFICATION

*Dated, the 20th August, 2025*

**No. HHC/Admn.6(18)77-IX.**— In exercise of the powers vested in it under Section 11 of Bhartiya Nagarik Suraksha Sanhita, 2023 Hon'ble the High Court of Himachal Pradesh has been pleased to confer the powers of Judicial Magistrates Second Class to handle criminal cases upon the following IAS Probationers of 2024 batch, attached for District training in the Districts mentioned against their names with immediate effect to be exercised by them during their training period, within their respective jurisdictions:

Sl.No.	Name of IAS Probationers	Name of District
1.	Ms. Divya Yadav	Kangra
2.	Ms. Manu Verma	Mandi

By order,

Sd/-

*Registrar General.***HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**

## NOTIFICATION

*Dated, the 18th August, 2025*

**No. HHC/GAZ/14-274/2004-I.**— In exercise of the powers vested in it under Article 235 of the Constitution of India, Rule 4(2) of the H.P. Judicial Service Rules, 2004 and all other powers enabling in his behalf, Hon'ble high Court of Himachal Pradesh has been pleased to appoint and post Sh. Gaurav Chaudhary, Senior Civil Judge, presently working on *ad hoc* basis as Senior Civil Judge, on officiating basis for a period of two years.

He shall remain posted at the place, where he is presently working.

By order,

Sd/-

*Registrar General.***HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**

## NOTIFICATION

*Dated, the 22nd August, 2025*

**No. HHC/Admn.16(34)89-III.**—Hon'ble the Chief Justice, in exercise of the powers vested in him u/s 139(b) of the Code of Civil Procedure, 1908, Section 333(1)(b) of the Bharatiya Nagarik

Suraksha Sanhita, 2023 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007, has been pleased to appoint Ms. Yamini (HIM/312/2023) Advocate, as Oath Commissioner at District Headquarter Chamba, H.P. for a period of two years with immediate effect, for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order, of Hon'ble the Chief Justice,

Sd/-

*Registrar (Administration).*

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**HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**

**NOTIFICATION**

*Dated, the 22nd August, 2025*

**No. HHC/Estt.3(463)/96-I.**—11 days earned leave on and *w.e.f.* 25-08-2025 and 04-09-2025 with permission to prefix Sunday falling on 24-08-2025 is hereby sanctioned in favour of Smt. Monika Sood, Court Master of this Registry.

Certified that Smt. Monika Sood is likely to join the same post and at the same station from where she proceeds on leave after the expiry of the above leave period.

Certified that Smt. Monika Sood would have continued to officiate the same post of Court Master but for her proceeding on leave.

By order,

Sd/-

*Registrar General.*

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**HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**

**NOTIFICATION**

*Dated, the 21st August, 2025*

**No. HHC/GAZ/14-319/2010-I.**—Hon'ble the Chief Justice has been pleased to grant 04 days earned leave from 25-08-2025 to 28-08-2025 with permission to prefix Sunday falling on 24-08-2025 in favour of Smt. Akshi Sharma, Senior Civil Judge-*cum*-CJM, Bilaspur.

Certified that Smt. Akshi Sharma is likely to join the same post and at the same station from where she proceeds on leave, after expiry of the above period of leave.

Also certified that Smt. Akshi Sharma would have continued to hold the post of Senior Civil Judge-*cum*-CJM, Bilaspur, but for her proceeding on leave for the above period.

By order,

Sd/-

*Registrar General.*

**In the Court of Executive Magistrate Ghumarwin District Bilaspur (H.P.)**

No. 1284507 Rank Ex-Gnr Name Ram Singh s/o Late Sh. Jiwan Singh, r/o Village Jahari, P.O. Naswal, Tehsil Ghumarwin, District Bilaspur, Himachal Pradesh. . . Applicant.

*Versus*

General Public

Sh. Ram Singh s/o Late Sh. Jiwan Singh, r/o Village Jahari, P.O. Naswal, Tehsil Ghumarwin, District Bilaspur, Himachal Pradesh has submitted an application to undersigned for the correction of name and date of birth of his son in his Army Record. He further submitted that correct name of his son and wife are Rattan Singh & Kaushalya Devi and date of births are 27-04-1973 & 15-12-1951. But by mistake name of his son entered as Anil Kapoor & name of his wife entered as Koshalia Devi and also by mistake the date of birth of his son entered as 25-05-1973 & date of birth of his wife entered as 01-07-1951 in Army Record. He supported above facts by producing school leaving certificate having dated 25-03-2025 issued by C.H.T, G.P.S. School Kalari, Education Block Ghumarwin-1, Distt. Bilaspur, H.P. of his son and school leaving certificate having file No. 35 dated 12-03-2025 issued by G.S.S.S. Kuthera, Tehsil Ghumarwin, Distt. Bilaspur, H.P. of his wife, therefore through this proclamation the general public is hereby informed that any person having any objection for correction of name and date of birth mentioned above may submit his objection in writing within (30) thirty days from the date of publication of this notice in official gazette. No objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand and seal of this court on this 24th July, 2025.

Seal.

Sd/-

*Executive Magistrate,  
Ghumarwin, District Bilaspur (H.P.).*

ब अदालत अभिराय सिंह ठाकुर, तहसीलदार एवं कार्यकारी मैजिस्ट्रेट, सलूणी,  
जिला चम्बा (हि0प्र0)

श्रीमती सीता पुत्री श्री किष्णु, निवासी गांव पुन्ना, डा0 डांड, तहसील सलूणी, जिला चम्बा (हि0प्र0)  
.वादी।

बनाम

आम जनता

.प्रतिवादी।

उनवाद मुकद्दमा : जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के अन्तर्गत विलम्बित जन्म/मृत्यु पंजीकरण करने बारे।

श्रीमती सीता पुत्री श्री किष्णु, निवासी गांव पुन्ना, डा0 डांड, तहसील सलूणी, जिला चम्बा (हि0प्र0) ने इस न्यायालय में प्रार्थना-पत्र गुजार कर निवेदन किया है कि उसका जन्म दिनांक 01-07-1975 को गांव पुन्ना, ग्राम पंचायत डांड, तहसील सलूणी, जिला चम्बा (हि0प्र0) में हुआ था। लेकिन वो अज्ञानतावश अपने जन्म का पंजीकरण ग्राम पंचायत डांड, तहसील सलूणी, जिला चम्बा के जन्म एवं मृत्यु रजिस्टर में दर्ज नहीं

करवा सके। अतः ग्राम पंचायत डांड के जन्म एवं मृत्यु रजिस्टर में उसके जन्म का विलम्बित पंजीकरण करने के आदेश पारित किए जाएं।

अतः उपरोक्त जन्म पंजीकरण बारे सर्वसाधारण व आम जनता को इस राजपत्र मुन्त्री मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त जन्म पंजीकरण बारे कोई उजर/एतराज हो तो उजरकर्ता दिनांक 26-09-2025 को प्रातः 10.00 बजे इस मुकद्दमा की पैरवी हेतु व्यक्तिगत रूप से अथवा किसी अधिकृत एजेंट के माध्यम से या किसी अधिवक्ता के माध्यम से इस न्यायालय में उपस्थित होकर उजर पेश कर सकता है। गैर हाजरी की सूरत में मुताबिक प्रार्थना-पत्र जन्म पंजीकरण करने हेतु आदेश पारित कर दिये जायेंगे एवं तारीख पेशी 26-09-2025 के बाद कोई भी उजर/एतराज विचारणीय न होगा।

आज दिनांक 23-08-2025 को मेरे हस्ताक्षर व मोहर न्यायालय द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—  
अभिराय सिंह ठाकुर,  
तहसीलदार एवं कार्यकारी मैजिस्ट्रेट,  
सलूणी, जिला चम्बा (हि0प्र0)।

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**In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,  
Hamirpur (H.P.)**

In the matter of :

1. Sh. Surinder Kumar s/o Sh. Amrik Singh, r/o Village Sasan, Post Office Jhaniari,  
Tehsil & District Hamirpur (H.P.). ..Applicants.

2. Smt. Priyanka d/o Sh. Pawan Kumar, r/o Village Rajpura (284), Chamba (H.P)  
Pin-176310

*Versus*

General Public

Subject.— Notice for Registration of Marriage.

Sh. Surinder Kumar and Smt. Priyanka have filed an application u/s 5 of Special Marriage Act, 1954 alongwith supporting affidavits and documents before the Court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objection personally or in writing before this court on or before 04-10-2025. In case no objection is received by 04-10-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 05-09-2025.

Seal.

Sd/-  
Marriage Officer-cum-SDM,  
Tehsil Hamirpur, District Hamirpur (H.P.).

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**In the Court of Executive Magistrate-cum-Naib Tehsildar Dhatwal at Bijhari,  
Distt. Hamirpur (H.P.)**

In the matter of :

Mira Devi

*Versus*

General Public

Notice to General Public.

Smt. Mira Devi d/o Bhag Singh, r/o Village Kathiana, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of her date of birth which has taken place on 16-04-1967 but due to ignorance the same could not be entered in the record of Gram Panchayat Kathiana. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if any person is having any objection regarding the entry of date of birth of the applicant which is 16-04-1967, they can file their objections either in writing or through their counsel within a period of 30 days from the date of issue of this notice, if no objection is received from any person regarding the date of birth which is 16-04-1967 the same will be registered accordingly.

Issued under my hand and seal of the court on 04-09-2025.

Seal.

Sd/-

*Executive Magistrate-cum-Naib Tehsildar ,  
Dhatwal at Bijhari, District Hamirpur (H.P.).*

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**In the Court of Executive Magistrate-cum-Naib Tehsildar Dhatwal at Bijhari,  
Distt. Hamirpur (H.P.)**

In the matter of :

Subhadra Devi

*Versus*

General Public

Notice to General Public.

Smt. Subhadra Devi d/o Harnam Singh, r/o Village Jajri, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of her date of birth which has taken place on 20-11-1959 but due to ignorance the same could not be entered in the record of Gram Panchayat Jajri. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.



General public is hereby informed through this notice that if any person is having any objection regarding the entry of date of birth of the applicant which is 20-11-1959, they can file their objections either in writing or through their counsel within a period of 30 days from the date of issue of this notice, if no objection is received from any person regarding the date of birth which is 20-11-1959 the same will be registered accordingly.

Issued under my hand and seal of the court on 30-08-2025.

Seal.

Sd/-

*Executive Magistrate-cum-Naib Tehsildar ,  
Dhatwal at Bijhari, District Hamirpur (H.P.).*

**In the Court of Sh. Rajender Kumar Gautam, Sub-Divisional Magistrate Barsar, District  
Hamirpur (H.P.) Exercising the Powers of Marriage Officer under Special  
Marriage Act, 1954**

In the matter of :

1. Mr. Amit Kumar age 29 years s/o Sh. Surinder Kumar, r/o Village Charcheri, P.O. Kaswar, Tehsil Barsar, District Hamirpur (H.P.).

2. Ms. Lata Kumari age 30 years d/o Sh. Ram Saran, r/o Village & P.O. Maharal, Tehsil Dhatwal at Bijhari, District Hamirpur (H.P.) .. Applicants.

*Versus*

General Public

Subject. — Notice of Marriage.

Mr. Amit Kumar & Ms. Lata Kumari have filed an application under section 15 of the Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on dated 29-08-2025 as per Hindu rites and customs at Sen Bhagat Mandir, Village & P.O. Mehre, Tehsil Barsar, Distt. Hamirpur, H.P.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing, before this court on or before 08-10-2025. In case no objection is received by 08-10-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 05-09-2025.

Seal.

Sd/-

*Marriage Officer-cum-SDM,  
Sub-Division Barsar, District Hamirpur (H.P.).*

**In the Court of Sub-Divisional Magistrate Barsar, District Hamirpur (H.P.) Exercising the Powers of Marriage Officer under Special Marriage Act, 1954**

In the matter of :

1. Mr. Ajay Kumar age 20 years s/o Sh. Suresh Chand, r/o Village Sangeri, P.O. Samtana, Tehsil Dhatwal at Bijhari, District Hamirpur (H.P.).
2. Ms. Bhima Kumari Srithi age 19 years d/o Sh. Sita Ram, r/o Village & P.O. Khagal, Tehsil & District Hamirpur (H.P.). .. *Applicants.*

*Versus*

General Public

Subject. — Notice of Marriage.

Mr. Ajay Kumar & Ms. Bhima Kumari Srithi have filed an application under section 05 of the Special Marriage Act, 1954 alongwith supporting documents in the court of undersigned in which they have stated that they intend to get married within three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding their intention, may file his/her objection personally or in writing, before this court on or before 08-10-2025. In case no objection is received by 08-10-2025, it will be presumed that there is no objection to the intention of the above said marriage and the same will be allowed accordingly.

Issued under my hand and seal of the court on 05-09-2025.

Seal.

Sd/-  
Marriage Officer-cum-SDM,  
Sub-Division Barsar, District Hamirpur (H.P.).

**Before Sh. Jagpal Singh, Executive Magistrate (Tehsildar),  
Kasauli, District Solan, H.P.**

Case No.  
20/2025

Date of Institution  
22-08-2025

Date of Decision  
23-09-2025

Smt. Meena Devi d/o Late Sh. Sohan Lal, r/o Village Gharti Kala, P.O. Dhar-Ki-Ber, Tehsil Kasauli, District Solan, H.P., Presently w/o Sh. Pratap Singh, r/o Village Kainthri, P.O. Dharampur, Tehsil Kasauli, District Solan, H.P. .. *Applicant.*

*Versus*

General Public

.. *Respondents.*

*Application under section 13(3) of H.P. Birth and Death Registration Act, 1969.*

Smt. Meena Devi d/o Late Sh. Sohan Lal, r/o Village Gharti Kala, P.O. Dhar-Ki-Ber, Tehsil Kasauli, District Solan, H.P., Presently w/o Sh. Pratap Singh, r/o Village Kainthri, P.O. Dharampur, Tehsil Kasauli, District Solan, H.P., has moved an application before the undersigned under section 13(3) of Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on dated 15-03-1965 at Village Gharti Kala, P.O. Dhar-Ki-Ber, Tehsil Kasauli, District Solan, H.P., as per affidavit furnished by the applicant & relevant document attached in case file, but her date of birth could not be registered in the record of Gram Panchayat Anji Matla, Tehsil Kasauli, District Solan, H.P. within stipulated period. Hence he prayed for passing necessary orders to the Registrar, Birth & Death Registration, Gram Panchayat Anji Matla, for entering the same in the Birth and Death Records.

Therefore, by this proclamation the general public is hereby informed that any person having objection for the registration of delayed date of birth of Smt. Meena Devi d/o Late Sh. Sohan Lal may submit their objections in writing in this court on or before 30-09-2025 at 10.00 A.M. failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 29th day of August, 2025.

Seal.

Sd/-  
(JAGPAL SINGH),  
Executive Magistrate (Tehsildar),  
Kasauli, District Solan (H. P.).

**Before Sh. Jagpal Singh, Executive Magistrate (Tehsildar),  
Kasauli, District Solan, H.P.**

<u>Case No.</u>	<u>Date of Institution</u>	<u>Date of Decision</u>
22/2025	25-08-2025	27-09-2025

Smt. Anku w/o Sh. Sanjay Kumar, r/o Village Sanawar Lorence School Sanawar, P.O. Sanawar, Tehsil Kasauli, District Solan, H.P. ..Applicant.

*Versus*

General Public ..Respondents.

*Application under section 13(3) of H.P. Birth and Death Registration Act, 1969.*

Smt. Anku w/o Sh. Sanjay Kumar, r/o Village Sanawar Lorence School Sanawar, P.O. Sanawar, Tehsil Kasauli, District Solan, H.P. has moved an application before the undersigned under section 13(3) of Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that her son Riyan was born on 03-12-2021 at Village Sanawar Lorence School Sanawar, P.O. Sanawar, Tehsil Kasauli, District Solan, H.P. as per affidavit furnished by the applicant & relevant document attached in case file, but her date of birth could not be registered in the record of Gram Panchayat Garkhal Sanawar, Tehsil Kasauli, District Solan, H.P. within stipulated period. Hence he prayed for passing necessary orders to the Registrar, Birth & Death Registration, Gram Panchayat Garkhal Sanawar, for entering the same in the Birth and Death Records.

Therefore, by this proclamation the general public is hereby informed that any person having objection for the registration of delayed date of birth of Riyan s/o Sh. Sanjay Kumar and Smt. Anku may submit their objections in writing in this court on or before 27-09-2025 at 10.00 A.M. failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 07th day of August, 2025.

Seal.

Sd/-  
(JAGPAL SINGH),  
*Executive Magistrate (Tehsildar),  
Kasauli, District Solan (H. P.).*

### **CORRECTION OF NAME**

I, Rajo Devi w/o Shri Duni Chand, r/o Village Chandesh, P.O Gahar, Tehsil Sarkaghat, Distt. Mandi (H.P.) declare that in my Aadhar card bearing no. 896783918109 my name is wrongly entered as Bimla Devi which should be corrected as Rajo Devi. Please correct this.

RAJO DEVI  
*w/o Shri Duni Chand,  
r/o Village Chandesh, P.O Gahar,  
Tehsil Sarkaghat, Distt. Mandi (H.P.).*

### **CORRECTION OF NAME**

I, Kalan Devi w/o Late Shri Jagdish Chand, r/o Village Yoh, P.O. & Tehsil Sarkaghat, Distt. Mandi (H.P.) declare that in my Aadhar Card bearing No. 985837034300, my name is wrongly entered as Kal Devi which should be corrected as Kalan Devi. Please correct this.

KALAN DEVI  
*w/o Late Shri Jagdish Chand,  
r/o Village Yoh, P.O & Tehsil Sarkaghat,  
Distt. Mandi (H.P.).*

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**CHANGE OF NAME**

I, Vyas Ketan Kumar Prafulbhai s/o Shri Vyas Praful Nautamlal, r/o ACL Colony, Village Suli, Post Office Darlaghat, Tehsil Arki, District Solan, Himachal Pradesh declare that my name in Aadhar and PAN Card is Vyas Ketan Kumar Prafulbhai which is my correct name, whereas in my SBI CAPSEC Demat Account No.1204720001842128 my name is Ketan Prafulchandra Vyas. Now in my Demat Account, my correct name should be changed from Ketan Prafulchandra Vyas to Vyas Ketan Kumar Prafulbhai as per Aadhar and PAN Card. All concerned please may note.

VYAS KETAN KUMAR PRAFULBHAI  
*s/o Shri Vyas Praful Nautamlal,  
r/o ACL Colony, Village Suli,  
Post Office Darlaghat, Tehsil Arki,  
Distt. Solan (H.P.).*

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**CORRECTION OF NAME**

I, Deepa w/o Late Shri Nand Kishore, r/o Village Nikoowal, P.O. Rajpura, Tehsil Nalagarh, Distt. Solan (H.P.) declare that my husband's name is Nand Lal entered in the private school service record, whereas the name is Nand Kishore entered in the Gram Panchayat Kripalpur Record. Nand Lal and Nand Kishore are the names of the same person. My late husband should be known by two names Nand Lal and Nand Kishore. All concerned please may note.

DEEPA  
*w/o Late Shri Nand Kishore,  
r/o Village Nikoowal, P.O. Rajpura,  
Tehsil Nalagarh, Distt. Solan (H.P.).*

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**CORRECTION OF NAME**

I, Subham s/o Shri Dalgir, r/o Village Swahal, P.O. Ree, Tehsil Sujanpur, Distt. Hamirpur (H.P.) declare that in my Aadhar Card bearing No. 957652323245, my name is wrongly entered as Shubham which should be corrected as Subham. Please correct this.

SUBHAM  
*s/o Shri Dalgir, r/o Village Swahal,  
P.O. Ree, Tehsil Sujanpur,  
Distt. Hamirpur (H.P.).*

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